

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 02-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : **M/s Bhatia Coke and Energy Ltd**

PETITION NUMBER : **IBA/307/2019**

APPLICATION NUMBER : a) **Rst.A/IBC/29/2023 IN IA/IBC/69/2021**
b) **Rst.A/IBC/27/2023 IN IA/IBC/135/2022**
c) **Rst.A/IBC/28/2023 IN IA/IBC/136/2022**
d) **IA(IBC)/1547(CHE)/2023**
e) **IA(IBC)/1552(CHE)/2023**
f) **IA(IBC)/1553(CHE)/2023**
g) **IA(IBC)/1554(CHE)/2023**

ORDER

209.a. Rst.A/IBC/29/2023 IN IA/IBC/69/2021 IN IBA/307/2019

209.b. Rst.A/IBC/27/2023 IN IA/IBC/135/2022 IN IBA/307/2019

209.c. Rst.A/IBC/28/2023 IN IA/IBC/136/2022 IN IBA/307/2019

Ld. Counsel Mr. Rites Goel for the RP. Ld. Counsel Mr. Varun Srinivasan for R4 and R5.

Ld. Counsel Mr. R. Bharadwajaramasubramaniam for R1, R2 and R3 states that reply has been filed. R1, R2 and R3 have filed the reply vide Diary Nos.1031, 1032 and 1033 dated 28.02.2024.

R4 and R5 have also filed the reply vide Diary Nos.590 and 591 dated 02.04.2024.

One week time is granted for filing the rejoinders and the **applications are posted for hearing on 03.06.2024.**

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209.d. IA(IBC)/1547(CHE)/2023 IN IBA/307/2019

Ld. Counsel for the Applicant Mr. G.V. Mohan Kumar. Ld. Counsel Mr. M.L. Ganesh on change of vakalat for SBI. R2 is also represented by R1 as Consortium Head. Ld. Counsel Ms. Tanvi Luhariwala for R3.

The Applicant has stated that he has not received the replies from R1, R2 and R3.

R3 has filed reply vide Diary No.617 dated 05.03.2024.

R1 has filed reply vide Diary No. 3883 dated 12.09.2023.

R1 has come on change of vakalat and sought time to file reply.

R1, R2 and R3 are directed to send copies of the replies to the Applicant.

Rejoinder, if any, be filed within a week thereafter.

List the Application for hearing on **03.06.2024**.

209.e. IA(IBC)/1552(CHE)/2023 IN IBA/307/2019

209.f. IA(IBC)/1553(CHE)/2023 IN IBA/307/2019

209.g. IA(IBC)/1554(CHE)/2023 IN IBA/307/2019

Ld. Counsel Mr. Rites Goel for the RP. None for the Respondents.

In this case the Respondents were given a final opportunity during the hearing on 02.02.2024 to file the reply failing which their right to file the reply will be closed. As reply has not been filed by the Respondents, right to file the reply is closed.

If the Respondents do not appear by the next hearing they will be set ex parte.

List the applications for hearing on **03.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk